

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 362/MP/2023

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff for installation of various Emission Control Systems in KTPS Units 1 & 2 (2 x 500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standard.

Petitioner : DVC

Respondents : JBVNL & ors

Date of Hearing : **5.6.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu, Member

Parties Present : Shri Suhael Buttan, Advocate, DVC
Shri Aashwyn Singh, Advocate, DVC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that it had filed the additional information on 30.4.2024 as sought by the Commission vide Record of Proceedings dated 13.3.2024 and served a copy on the Respondents.

2. On the specific query by the Commission as to the status of the actual date of operation of the FGD system, the learned counsel for the Petitioner clarified that though the anticipated date of operation was in April 2024, the same has been delayed and is now expected to be in operation by the end of June 2024.

3. The Commission, based on the submission of the learned counsel of the Petitioner, observed that the Petition may be amended, considering the actual date of operation of the FGD system. Thereafter, the Petitioner's prayer for a provisional tariff will be considered.

4. None appeared on behalf of the Respondents despite notice.



5. Accordingly, the Commission directed the Petitioner to amend the Petition based on the actual date of operation of the FGD system by **25.7.2024**, after serving a copy to the Respondents. The Respondents are permitted to file their replies, on or before **16.8.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.8.2024**. Pleadings shall be completed by the parties by the due date mentioned.

6. The Petition will be listed for hearing on **10.9.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

